

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.659/99

DATE OF ORDER : 28.04.1999

Between:-

K. Swamy ... Applicant

And

1. The Commandant of Artillery Centre,
Golkonda, Hyderabad
2. The District Employment Officer,
Hyderabad Labour, RTC 'X' Roads,
Hyderabad. ... Respondents

Counsel for the Applicant : Mr.N.Siva Rajaiah, Advocate

Counsel for the Respondents No.1 : Mr.B.Narasimha Sarma, Sr.CGSC

Counsel for the Respondent No.2 : Mr.V.V.Anil Kumar, SC for AP

...

CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

...

O R D E R
(per Hon'ble Shri Justice D.H.Nasir, V.C.)

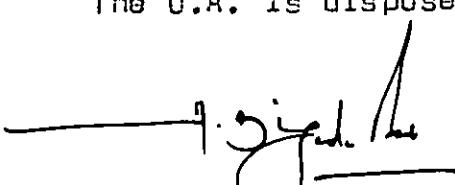
Heard Sri N.Siva Rajaiah, learned counsel for the applicant, Sri Jacob on behalf of Sri B.N.Sarma, learned senior standing counsel for the Respondent No.1 and Sri Sastry for Mr.V.V.Anil Kumar, learned standing counsel for state of A.P. for Respondent No.2.

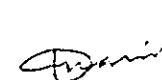
.2.

2. Applicant is an aspirant for the post of Cook in the Respondent (No.1) organisation for recruitment of which post some interviews are reported to be taking place in the first week of May, 1999. It is submitted by the learned counsel for the applicant that certain other candidates, similarly situated, are permitted to appear at the interview even though their names, like that of the present Applicant, were not sponsored by the Employment Exchange.

3. In view of the Hon'ble Supreme Court's decision in the case of The Excise Superintendent, Malkapatnam, Krishna District Vs. KBN Vishweshwar Rao & Others reported in 1996(6) SCALE 676, it becomes necessary to direct the respondent to permit the applicant to take the interview along with the Employment Exchange sponsored and other candidates, and if he is found meritorious, his engagement may be considered.

4. The O.A. is disposed of. No order as to costs.


(H. RAJENDRA PRASAD)
Member (Admn.)


(JUSTICE D.H. NASIR)
Vice-Chairman

Dated: 28th April, 1999
(order dictated in the open court)

'SA'


Registrar

Copy to:

1. HONJ ✓
2. HHRP M(A)
3. HSRP M(J)
4. D.R. (A) ✓
5. SPARE ✓

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

✓ THE HON'BLE MR. JUSTICE D.H. NASIR:
VLE - CHAIRMAN

✓ THE HON'BLE MR. H. RAJENDRA PRASAD:
MEMBER (A)

✓ THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

✓ THE HON'BLE MR. B. S. JAI PARAMESWARI
MEMBER (J)

DATED: 28-4-98

ORDER/JUDGEMENT

MA. / L.A. / U.P. NO.:

ON

C.A. NO. 659/98

ADMITTED AND IN INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

8 (E.MT) 6/98

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
शेष / DESPATCH

- 6 MAY 1998

हैदराबाद व्यापरी दृष्टि
HYDERABAD BENCH